

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No. 370 OF 2015**

**Dated this Wednesday, the 10<sup>th</sup> day of January, 2018**

***CORAM: HON'BLE SHRI ARVIND JAYRAM ROHEE, MEMBER (JUDICIAL)***

Shri Ganesh Deshpande,  
son of Shri Vasantrao Deshpande,  
Age- 55 years, Occ – Service,  
Residing at : Plot No.17,  
Ashtavinayak Gurukrupa Housing,  
Near Haricharan Apart, Opp Chanakyapuri,  
Shahnoorwadi, Aurangabad – 431 005.  
Office Address At : Income Tax Officer,  
Office of the Income Tax, Ward 1(2),  
Jeevan Suman, LIC Building, N-5, CIDCO,  
Aurangabad – 431 003. . . . . ***Applicant***  
***(By Advocate Shri A.D. Joshi)***

**VERSUS**

1. Union of India,  
Through The Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block, New Delhi 110 011.
2. The Chairman,  
Central Board of Direct Taxes,  
North Block, New Delhi 110 001
3. The Principal Chief Controller of Accounts,  
CBDT, 9<sup>th</sup> Floor, Lok Nayak Bhavan,  
Khan Market, New Delhi 110 003.
4. Zonal Accounts Officer,  
Zonal Account Office, CBDT,  
Income Tax Colony, Near Setu Bhavan,  
Khutwad Nagar, Kamatwada,  
Nashik 422 008.

5. Controller of Accounts,  
 Office of the The Principal Chief Controller of Accounts,  
 Aayakar Bhavan, R. No.378,  
 M.K. Road, Mumbai 20. . . . **Respondents**  
*(By Advocate Shri S.Ravi, learned Advocate  
 holding for Shri R.R.Shetty)*

**O R D E R (ORAL)**

Today when the matter was called out at 03:15 P.M. for final hearing, the applicant and Shri A.D. Joshi, learned Advocate for him both remained absent without any intimation. I have carefully perused the case record.

**2.** Shri S. Ravi, learned Advocate holding for Shri R.R.Shetty, learned Advocate appeared for the respondents.

**3.** In this OA, the following reliefs are sought by the applicant :-

*“8(A). This Hon'ble Tribunal be pleased to call for the record of the case of the Applicant.*

*(B). This Hon'ble Tribunal be pleased to examine the legality and validity of the condition that in the Air tickets can be purchased to authorized agents only viz M/s Balmar Lawrine & Co. Ltd, M/s Ashok Travels and Tours Ltd as stated in the office memorandum dated 16-9-2010, 15-6-2012, 19-6-2014 and further be pleased to quash and set aside the same,*

*(C) This Hon'ble Tribunal be pleased to*

*direct the respondents to relax all the unsustainable, irrelevant and illegal / non-statutory conditions or objections raised as per their reply letter dated 21-3-2014 and in 11-8-2014 while deciding the LTC bill claim of the applicant.*

*(D) This Hon'ble Tribunal be pleased to direct the respondent number 4 and 5 to forthwith take the final decision in respect of LTC bill submitted along with all the necessary original copies of proofs by the applicant as per the rules within the period of 2 weeks from the date of receiving appropriate directions/order of this Hon'ble Tribunal and further be pleased to direct the respondent to immediately communicated the said final decision of the applicant.*

*(E) This Hon'ble Tribunal further be pleased to direct the respondents to pay compensation of Rs. 1 Lakh for causing immense mental harassment and agony to the deliberately cause delay from the official who is actually responsible for causing deliberate delay in the process of clearance of LTC bill of the applicant.*

*(F) The cost of this Original Application may be awarded in favour of the Applicant and against the Respondents be also granted.*

*(G) Any other relief in the nature and the circumstances of the case as this Hon'ble Tribunal deems fit and proper may be granted in favour of the Applicant."*

**4.** The order sheet shows that the absence of applicant and his Advocate on 21.11.2014, when the matter was adjourned to 12.12.2017 for final hearing. However, on that day, the matter was adjourned to 10.01.2018 by notification. The claim is not admitted. As such, in the absence of

applicant and his Advocate, the matter could not proceed further.

**5.** The OA, therefore, stands dismissed in default of appearance of the applicant and his Advocate. However, with no order as to costs.

*(Arvind J. Rohee)*  
**Member (Judicial)**

*kmg\**